

Proposed CERC (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019			
Clause	Existing	Proposed	PCKL Remarks
Sub clause (c) of Regulation 6.5(A)	<p>In case of sale of share of original beneficiaries in market by ISGS for which consent has been given, the realized gains shall be shared between the ISGS and the concerned beneficiary in the ratio of 50:50 or as mutually agreed by the ISGS and concerned beneficiary in the billing of the following month. This gain shall be calculated as the difference between selling price of such power and fuel charge including incidental expenses.</p> <p>Provided that such sale of power by ISGS shall not result in any adverse impact on the original beneficiary(ies) including in the form of higher average energy charge vis-à-vis the energy charge payable without such sale: Provided further that there shall be no sharing of loss between the ISGS and the beneficiary(ies): Provided also that, the liability of fixed charge in such cases shall remain with original beneficiary(ies) as determined in accordance with the Tariff Regulations notified by the Commission from time to time.</p>	<p>Clause (c) shall be substituted as under: “(c) An ISGS may sell power from the share of its original beneficiaries in the day-ahead Market with the consent of such beneficiaries; <u>and in the real-time market without the requirement of consent from the beneficiaries, before the trading for the real time market for a specified duration commences</u>. In both the cases, the realized gains shall be shared between the ISGS and the concerned beneficiary in the ratio of 50:50 or as mutually agreed between the ISGS and concerned beneficiary in the billing of the following month. This gain shall be calculated as the difference between selling price of such power and fuel charge including incidental expenses.</p> <p>Provided that such sale of power by ISGS shall not result in any adverse impact on the original beneficiary (ies) including in the form of higher average energy charge vis-à-vis the energy charge payable without such sale: Provided further that there shall be no sharing of loss between the ISGS and the beneficiary (ies): Provided also that, the liability of fixed charge in such cases shall remain with original beneficiary (ies) as determined in accordance with the Tariff Regulations notified by the Commission from time to time.”</p>	<p>ISGS may sell power from the share of its original beneficiaries in the real time market <u>with the consent of beneficiaries</u> as the fixed charges liabilities are on the original beneficiary and hence advantage of higher market clearing price if any, shall be to the account of beneficiary, if it intends to participate in real time market.</p>

Proposed CERC (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019

Clause	Existing	Proposed	PCKL Remarks
<p>new clause shall be added after clause 13(A) of Regulation 13</p>		<p>“13(B) Procedure for scheduling of transaction in Real-time market All the entities participating in the real-time market for a specified duration may place their bids and offers on the Power Exchanges for purchase and sale of power. The window for trade in real-time market for day (Do) shall open from 22.45 hrs to 23.00 hrs of (D-1) for the delivery of power for the first two time blocks of 1st hour of (Do) i.e., 00.00 hrs to 00.30 hrs, and will be repeated every half an hour thereafter. The bidding mechanism for the real-time market shall be double-side closed bid auction for delivery of power in each time block of that hour. The Nodal Agency shall indicate to the Power Exchange(s) the available margin on each of the transmission corridors before the gate closure, i.e. before the window for trade closes for specified duration. The power exchanges shall clear the real-time market from 23.00 hrs till 23.15 hrs based on the available transmission corridor and the buy and sell bids for the RTM for the specified duration. Then the cleared bids shall be submitted by the Power Exchanges to the Nodal Agency for scheduling. The Nodal agency in accordance with the detailed procedure shall announce the final schedule by 23.45 hrs of (D-1) and communicate to the RLDCs to prepare the schedule for dispatch. Illustration: The complete timelines for scheduling of the real-time collective transaction is shown in the table below:</p>	<p>At present, the Bid at the first instance is placed in Day ahead market and unsold quantum is later placed in Day ahead contingency and later in Intraday market. As the quantum and the price limits are already determined, instead of waiting for every half hour for bidding in the Real Time Market market, if the start time for bidding for all the time blocks say at 18.00 Hrs is provided, Bidders can place bids for all the time blocks at once instead of waiting for every half hour.</p>

Proposed CERC (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019

	Clause	Existing	Proposed							PCKL Remarks
			RTM Auction Start Time	RTM Auction End Time	RTM Clearing Interval and publication in the website	Communication of Schedule to NLDC/RLDCs/SLDCs	Final Schedule Preparation	Preparation time for despatch	Delivery Period	
			Illustration - A							Hence, provision for placing bids for all the time blocks in advance may also be provided.
			22:45 Hrs (of the previous day)	23:00 Hrs (of the previous day)	23:00 Hrs – 23:15 Hrs (of the previous day)	23:15 Hrs – 23:30 Hrs (of the previous day)	23:30 Hrs – 23:45 Hrs (of the previous day)	23:45 Hrs – 24:00 Hrs (of the previous day)	00:00:00 – 00:30:00	
			23:15 Hrs (of the previous day)	23:30 Hrs (of the previous day)	23:30 Hrs – 23:45 Hrs (of the previous day)	23:45 Hrs – 00:00 Hrs (of the previous day)	00:00 Hrs – 00:15 Hrs	00:15 Hrs – 00:30 Hrs	00:30:00 – 01:00:00	
			Illustration - B							
			07:45 Hrs	08:00 Hrs	08:00 Hrs – 08:15 Hrs)	08:15 Hrs – 08:30 Hrs	08:30 Hrs – 08:45 Hrs	08:45 Hrs – 09:00 Hrs	09:00:00 – 09:30:00	
			Illustration - C							
			20:45Hrs	21:00Hrs	21:00 Hrs – 21:15 Hrs	21:15 Hrs – 21:30 Hrs	21:30 Hrs – 21:45 Hrs	21:45 Hrs – 22:00 Hrs	22:00:00 – 22:30:00	